

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3961**

ANSWERED ON 06/04/2023

RESERVATION OF SEATS FOR SC/ST IN THE HOUSE OF PEOPLE

3961. SHRI LUIZINHO JOAQUIM FALEIRO:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is aware of the provisions of Article 330 and 332 of the Constitution which mandated reservation of seats for Scheduled Tribes of Goa in the House of People;

(b) whether it is a fact that Parliamentary Committee on Welfare of SC and ST visited Goa in the month of January 2023 and that they have recommended reservation; and

(c) whether Government is aware of judgements of the Supreme Court in case of Writ Petition Civil No.540 of 2011/10.01.2012, High Court of Bombay at Goa in Writ Petition No. 230 of 2007 and High Court of Allahabad in Writ Petition No. 3078 of 2017?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

(a) and (c): Yes sir.

(b): The information is being collected and will be laid on the Table of the House.
